

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 47 of 2020

IN THE MATTER OF:

Zeus Engitech Pvt. Ltd.

...Appellant

Vs.

Aswad Engineering Pvt. Ltd.

...Respondent

Present: For Appellant: - Mr. Gulshan Sachdev and Mr. Prashant Mehra, Advocates.

O R D E R

10.01.2020— Learned counsel for the Appellant submits that the Respondent- 'Corporate Debtor' failed to bring on record any evidence before the Adjudicating Authority relating to pre-existence of dispute about the quality of the idol of Lord Sri Bahubali Swami. In spite of the same, the Adjudicating Authority rejected the application under Section 9 on the ground that the 'Corporate Debtor' has lost his image in the Society due to defective work, which is a plea taken subsequently before the Adjudicating Authority.

Let notice be issued on Respondent by speed post. Requisites along with process fee be filed by 13th January, 2020. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

Post the appeal on 11th February, 2020.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

Ar/g